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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. NO. 897 / 97

DATE OF ORDER : 1.9.98

BETWEEN :

P. Chinna Rao

... Applicant(s)

AND

1. Naval Dock Yard Rep. by its
Admiral Superintendent
Visakhapatnam - 24.
2. The Employment Officer,
Employment Exchange
Visakhapatnam.

... Respondents

Counsel for the Applicant	-	Shri M.V.L. Srinivas
Counsel for the Respondents	-	Shri N.R. Devaraj
Counsel for the State of A.P.	-	Shri P. Naveen Rao

Coram :

The Hon'ble Justice Shri D.H. Nasir	-	Vice Chairman
The Hon'ble Shri H. Rajendra Prasad	-	Member (A)

(Order per Hon'ble Shri H. Rajendra Prasad, Member (A))

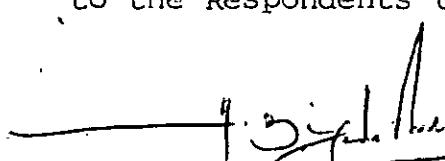
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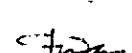
(Order per Hon'ble Shri H. Rajendra Prasad, Member (A))

Heard ~~Mr~~/Shri **M.V.L. Srinivas** for the Applicant(s),
Shri/~~Mr~~ **N.R. Devaraj** for the Respondents and Shri
P. Naveen Rao for the State of A.P.

The orders passed by this Tribunal today in O.A.
No. 987/96 shall be complied with in this O.A. as well.

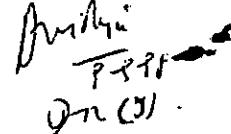
A copy of the orders passed in O.A. No. 987/96
shall be kept on record of this file and also supplied
to the Respondents to facilitate further action.


(H. Rajendra Prasad)
Member (A)


(D.H. Nasir)
Vice Chairman

DICTATED IN OPEN COURT

DATED : 24.8.1998


...js/-

O.A.897/97

To

1. The Admiral Superintendent,
Naval Dock Yard, Visakhapatnam-24.
2. The Employment Officer,
Employment Exchange, Visakhapatnam.
3. One copy to Mr.M.V.L.Srinivas, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC. CAT.Hyd.
5. One copy to Mr.P.Naveen Rao, Spl.Counsel for A.P.Govt. CAT.Hyd.
6. One copy to HHRP.M.(A) CAT.Hyd.
7. One copy to DR(A) CAT.Hyd.
8. One spare copy.

pvm

28/9/98

I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE D.H.NASIR:
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 9 -1998.

ORDER/JUDGMENT

M.A/R.A./C.R.No.

in

O.A.No.

897

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

alw. OA 987/96

